

S U P R E M E C O U R T O F I N D I A
RECORD OF PROCEEDINGS

Petition(s) for Special Leave to Appeal (C) D. No(s). 25409/2016

(Arising out of impugned judgment and order dated 07.04.2016 in C.M.W.P. No.10784/2002 passed by the Allahabad High Court)

CHANDRA PRAKASH

Petitioner(s)

VERSUS

UNION OF INDIA & ORS.

Respondent(s)

Date : 16-04-2018 This petition was called on for hearing today.

CORAM :

HON'BLE MR. JUSTICE SANJAY KISHAN KAUL
[IN CHAMBERS]

For Petitioner(s) Petitioner-in-person

For Respondent(s)

UPON hearing the counsel the Court made the following
O R D E R

Petitioner appearing in person states that he has cured the defects but some new defects have appeared. He further states that he has undergone Hernia operation and thus longer period of six weeks may be granted for curing the defects.

Last opportunity is granted to petitioner in person to cure the defects within six weeks, failing which the petition shall stand dismissed for non-prosecution without further reference to the Court.

(SWETA DHYANI)
SENIOR PERSONAL ASSISTANT

(SUMAN JAIN)
BRANCH OFFICER